

and these are still pending with the Union Government and, if so, whether the Government will take adequate steps so that the A.P. Electronics Development Corporation in collaboration with Philippines and Holland can start manufacturing colour picture tubes in Andhra Pradesh.

PROF. P. J. KURIEN: I will certainly examine the proposal. The A.P. Electronics proposal is pending. Government will examine it and take action.

SHRI K. P. REDDAIAH: Earlier also Central Government wanted to put up some industries in Andhra Pradesh. But they became truncated as in the case of the Ordnance factory and BHEL. Half of the industries were taken to Tamil Nadu or to some other States. Now in Machilipatnam, six years back, the Government of India has proposed to set up a salt-based caustic soda plant at a cost of Rs. 300 crores. So far no action has been taken. I would like to request the hon. Minister whether the Government will set up caustic

soda plant as Machhlipatnam has no industry worth the name.

PROF. P. J. KURIEN: For that, a specific notice is required.

### SC/ST Employees

\*331. SHRI MUKUL WASNIK: Will the PRIME MINISTER be pleased to state:

(a) the number of employees in Groups A, B, C and D in the services of the Union Government and the number of SC/ST employees amongst them; and

(b) the steps taken to make up the shortfall in the required percentage of SC/ST employees in the services of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) A statement is enclosed.

## STATEMENT

Part(a) : The strength of Central Government employees as on 1-1-90 in Group A, B, C, D is as follows :

	Group A				Group B			
	Total		Lowest Rung		Other than Lowest rung			
	No.	Percentage	No.	Percentage	No.	Percentage	No.	Percentage
Total Employees .	61686	17297	44389	92968				
SC . . . . .	5331	8.64	1788	10.3	3543	7.98	10497	11.29
ST . . . . .	1593	2.58	513	2.97	1080	2.43	2222	2.39

  

	Group C				Group D				Total Employees			
	Excluding Sweepers		Sweepers		Excluding Sweepers		Sweepers		Excluding Sweepers		Including Sweepers	
	No.	Percentage	No.	Percentage	No.	Percentage	No.	Percentage	No.	Percentage	No.	Percentage
Total Employees	2217234	1105165	101281	3477053	3572788							
SC	336880	15.19	237400	21.48	84395	83.33	590108	16.97	673303	18.85		
ST	107103	4.83	74327	6.73	3026	2.99	185245	5.33	187497	5.25		

(b) Some of the major steps taken by the Government in recent past, towards achieving the prescribed percentages of reservation for Scheduled Castes/Scheduled Tribes are:

- (1) Ban in dereservation for posts filled by Direct Recruitment.
- (2) Non adjustment of meritorious SC/ST candidates who are selected on their own merit, without relaxed standard, against the reservation quota.
- (3) Two special recruitment drives conducted (in 1989 and 1990) to fill up exclusively the backlog vacancies reserved for SCs/STs.
- (4) With effect from 1-4-89, more grades brought within the ambit of reservation orders in promotion by enlarging the scope to such posts where element of direct recruitment does not exceed 75%.
- (5) To make up shortfall in the intake of SC/ST candidates in posts by promotion in grades having direct recruitment quota, due to non-availability of suitable SC/ST candidates, the vacancies are temporarily diverted to the direct recruitment quota and later rediverted to promotion quota as and when suitable SC/ST candidates from the feeder cadre are available.
- (6) Various concessions and facilities given to improve the intake of SC/ST candidates in Central Government services like relaxation in the upper age limit by 5 years, total exemption from payment of examination/application fees as well as no limit on the number of appearances at an examination. Instructions have also been issued for relaxing the standard of suitability so

that candidates belonging to these communities are selected to fill up all the available vacancies reserved for them provided they are not unfit.

**SHRI MUKUL BALKRISHNA WASNIK:** Even after undertaking special recruitment drive in 1989 and 1990, the backlog in Groups A and B as far as Scheduled Castes and Scheduled Tribes is concerned, is still very large.

In the annual report of the Ministry of Personnel, it has been mentioned that de-reservation in Services is permissible only with the permission of the Minister in-charge of Personnel, Ministry of Welfare, Secretaries of all the concerned Departments and that this is only possible in exceptional cases.

I would like to know from the hon. Minister as to how many such exceptional cases have been granted permission and what were the exceptional reasons to grant such permission.

**SHRIMATI MARGARET ALVA:** I would like to tell the hon. Member that till today not a single case has been permitted under the category of exceptional circumstances for de-reservation.

**SHRI MUKUL BALKRISHNA WASNIK:** My second supplementary is that in 1989, the late Prime Minister Shri Rajiv Gandhi had approved a panel of nine Scheduled Castes and Scheduled Tribes Senior Officers to be appointed as Additional Secretaries to the Government of India.

I would like to know from the hon. Minister as to how many officers out of that panel of nine were ultimately appointed as Additional Secretaries and, if not all the nine officers were appointed, what were the reasons and who were responsible to deny the

opportunity to these officers and whether the Government plans to take any action against those officers who denied the opportunity to them.

**SHRIMATI MARGARET ALVA:** I must admit that I do not have before me the panel. But I will certainly look into it and let the hon. Member have my reply in writing.

[*Translation*]

**SHRI MOHAMMAD YUNUS SALEEM:** Sir, I would like to know from the hon. Minister that keeping in view the fact that there is no reservation for minorities in government jobs, but they have also got equal right to get the government jobs like other communities. As per figures published in the newspapers, it is evident that the number of minorities specially Muslim minorities in government jobs is less than 3 per cent while their population is 12 or 13 per cent. If Muslim community is worthless, what is the government is doing to remove their worthlessness? If not, what the government is doing to provide jobs to the thousands of unemployed youths? The government should provide reservation in jobs to them also. What action is being taken by the government to see to it that the members of Muslim Community are adequately represented in government services?

[*English*]

**SHRIMATI MARGARET ALVA:** Sir, this question does not arise. In fact, I would like to tell the hon. Members that the 15-Point Programme for minorities which was launched by Indira-ji is one programme which is being very carefully monitored by the Government. In that provision for special training for minorities for Government employment is made to look after their interests.

## WRITTEN ANSWERS TO QUESTIONS

### **Increase in Price of Newsprint**

\*329. **PROF. K. V. THOMAS:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of times the price of newsprint was increased during last two years;

(b) whether the Government again propose to increase the price of newsprint;

(c) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):** (a) Ministry of Industry have informed that price increases of indigenous newsprint were effected on four occasions by the newsprint mills during the period. Price increases of imported standard newsprint were effected on six occasions and glazed on seven occasions during the period by the State Trading Corpn.

(b) and (c) There is, at present, no statutory control over the prices of indigenous newsprint and prices of imported newsprint depend on procurement prices contracted by State Trading Corporation.

### **Per Capita Plan Investment in North Eastern States**

\*332. **DR. JAYANTA RONGPI:** Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state the per capita plan investment in Sikkim, Nagaland, Arunachal Pradesh and Autonomous Districts of Karbi Anglong and North Cachar Hills in Assam (under Hill Sub-plan) during 1988-89, 1989-90 and 1990-91?